

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2483
ANSWERED ON:09.08.2010
REHABILITATION OF DISPLACED PERSONS
Nahata Smt. P. Jaya Prada

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of central responsibility as regards rehabilitation of displaced persons due to execution of various development projects including dams in various States;
- (b) whether the Government has received representations from some of the States for providing compensation to the displaced persons in their respective States;
- (c) if so, the details thereof during the last three years, year-wise and State-wise;
- (d) the details of action taken by the Government thereon along with the compensation paid, if any, year wise and State-wise?

Answer

MINISTER OF THE STATE IN THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

- (a): Rehabilitation of the displaced persons due to execution of various development projects including dams in various States is the responsibility of the respective States and requiring bodies.
- (b): In this regard, this Department has not received any representation from States for providing compensation to the displaced persons.
- (c): In view of the reply to part (a), the question does not arise.
- (d): This Department does not carry out any land acquisition, which is actually carried out by the States, and the payment of compensation is also handled by the States and requiring bodies carrying out the acquisition.